

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 283/MP/2012

Subject : Petition under section 61, 63 and 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding, including the PPA.

Date of hearing : 27.8.2013

Coram : Shri V.S.Verma, Member
Shri M. Deena Dayalan, Member

Petitioner : Coastal Andhra Power Limited

Respondents : Andhra Pradesh Central Power Distribution Company Limited and others

Parties present : Shri Vishnu Mukerjee, Advocate, Petitioner
Shri Pankaj Mishra, Advocate, MSEDCL
Shri D.B Ray, Advocate, Respondents No. 5 to 9
Shri Aavnav Patnaik, Advocate, Respondents No. 5 to 9
Ms Bhavna Das, Advocate, Respondents No. 5 to 9

Record of Proceedings

Learned counsel for the petitioner submitted that an Interlocutory Application (IA) could not be taken up by the Hon`ble High Court so far and requested to adjourn the matter *sine die* with liberty to the petitioner to approach CERC as and when the matter is listed before the High Court.

2. The Commission directed to adjourn the matter *sine die* with liberty to the petitioner to approach the Commission after disposal of the matter by Hon`ble High Court.

By Order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**